

The Minister of State in the Ministry of Defence (Shri E. E. Bhagat):
 (a) Out of the 4 new Ordnance Factories approved for establishment after the occurrence of the Emergency in 1962 two have started production. There are two more factories, namely New Vehicle Factory at Jabalpur and Accelerated Freeze Dried (Meat) Factory at Hazratpur near Agra which are under erection.

(b) No, Sir.

(c) Does not arise.

Report of the Enquiry Committee on Small Newspapers

*726. Shri Bibhuti Mishra:
 Shri K. N. Tiwary:
 Shri Mohan Swarup:

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question No. 71 on the 27th March, 1967 and state further action taken by Government to implement the recommendations contained in the Report of the Enquiry Committee on Small Newspapers?

The Minister of Information and Broadcasting (Shri K. K. Shah): The Enquiry Committee on Small Newspapers made 145 recommendations in their Report. Decisions taken in respect of 30 were laid on the Table of the House on 27th March, 1967. Decisions in respect of 81 recommendations are laid on the Table of the House now. [Placed in Library. See No. LT-782/67]. The remaining 34 recommendations are being processed in consultation with the concerned Union Ministries, State Governments, Press Organisations and other interests.

Cantonment Boards

*727. Shri Kanwar Lal Gupta:
 Shri E. S. Vidyarthi:

Will the Minister of Defence be pleased to state:

(a) whether in view of the persistent demands for democratic functioning of Cantonment Boards, Govern-

ment have since reviewed the policy regarding the seats hitherto filled by nomination of Military Officers by the nomination of civilians, which is permissible under section 13 of the Cantonment Act, 1924;

(b) if so, the decision taken in the matter; and

(c) if not, how Government justify the nomination of Military Officers to the Board in the local administration when the Board's jurisdiction is essentially in the civil area in cantonments and the military Officers are expected to be conversant with the local civic necessities?

The Minister of State in the Ministry of Defence (Shri E. E. Bhagat):
 (a) In 1957, Government of India, with a view to further democratise the Cantonment Administration, decided to bring about parity between the elected and nominated members in all Class I and Class II Cantonments by keeping one of the nominated seats vacant. No further review has since been made in this respect.

(b) The question does not arise.

(c) The jurisdiction of the Cantonment Board extends over the whole of Cantonment area for functions defined in the Cantonments Act, 1924. Provisions for nomination of Military Officers in the Cantonment Board have been made keeping in view the nature of the Cantonments as military stations. Government have already taken steps to ensure maximum possible participation of elected members in the administration of civil areas as under:

- (i) As pointed out above in answer to clause (a) above, parity has been brought about between elected and nominated members of the Cantonment Board;
- (ii) The powers of civil area committee in the matter of control over buildings, issue of trade licence, etc. have been enlarged;

(iii) Assessment Committee dealing with the assessment of house tax has been reconstituted with a majority of elected members. The Vice-President of the Cantonment Board also acts as Chairman of the Assessment Committee; and

(iv) During temporary absence of the President of the Cantonment Board the Vice-President has been authorised to preside over the meetings of the Board.

Construction of Roads by China near Sikkim Border

*729. Shri E. S. Vidyarthi:
Shri Atam Das:
Shri D. C. Sharma:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Chinese are busy round the clock constructing and widening the roads near Sikkim border;

(b) whether it is also a fact that reports have been received from Bhutan indicating hectic road building activities in the areas facing North-Western Bhutan; and

(c) if so, the precautions taken by the Government to meet the threat?

The Minister of State in the Ministry of Defence (Shri B. E. Bhagat):
(a) and (b). Government have reports that the Chinese have been improving existing roads and bridges and constructing new ones across the boundary with Sikkim and Bhutan.

(c) Such developments are closely watched, constantly reviewed and taken note of in our defence planning.

नागाओं का पाकिस्तान चले जाना

*730. श्री प्रमोद सिंह खदीरिया :
श्री राम सेवक शर्मा :

क्या वैदेशिक-कार्य मन्त्री यह बताने की रूपा करेंगे कि :

(क) कितने विद्रोही नागा पाकिस्तान चले गये हैं; और

(ख) क्या मृत विद्रोही नागाओं के शवों के पास से मिले हाथियार चीन में बने हुए हैं या पाकिस्तान में ?

प्रतिरक्षा मंत्रि: (श्री स्वर्ण सिंह) :

(क) चूंकि छिपे नागा लोग बोरी-छिपे पाकिस्तान के साथ लगने वाली हमारी सीमा को पार कर चले जाते हैं, इसलिए सरकार के पास ऐसे छिपे नागाओं का ठाँव-ठोक संख्या के बारे में सूचना नहीं है जो पार करके जा चुके हैं प्रथवा वापस आ चुके हैं।

(ख) मृत प्रथवा जीवित छिपे नागाओं के जो हाथियार मिले हैं, उनमें से अधिकतर हाथियारों पर कोई निशान नहीं है प्रथवा कारगर बंग से मिटा दिए गए हैं।

Deportation of Indian Businessmen from Malawi

*731. Shri Baburao Patel: Will the Minister of External Affairs be pleased to state:

(a) the names of the leading Indian businessmen deported by the Malawi Government recently;

(b) the reasons for their deportation;

(c) whether our High Commissioner there has lodged any protest against the sudden deportations; and

(d) if so, with what results?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) Seven persons of Indian origin were declared prohibited immigrants by the Chief Immigra-